GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA

UNSTARRED QUESTION NO. 413

TO BE ANSWERED ON THURSDAY, THE 4th FEBRUARY, 2021

Functional Fast Track Courts

413. SHRI. DINESH TRIVEDI:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of functional Fast Track Courts (FTCs) in the country for dealing with cases involving heinous crimes, and cases pertaining to women and other vulnerable sections ;

(b) the reason for delay in achieving the goal of 1800 FTCs as proposed by Government; and

(c) the number of overall pending cases at FTCs specifying the number of years for which they have been pending?

A N S W E R

MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI RAVI SHANKAR PRASAD)

(a to c): As per information made available by High Courts, there are 860 functional Fast Track Courts (FTCs) in the country at present. Setting up of

FTCs and their functioning fall within the domain of the respective State Governments in consultation with the High Courts. The 14th Finance Commission had urged all State Governments to utilize the enhanced fiscal space available through tax devolution (32% to 42%) to set up the requisite number of FTCs. 7,88,189 cases are pending before the FTCs in the country. Data on the number of years for which these cases have been pending, is not centrally maintained.

***